NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No.361/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th January 2018, 10.30 A.M.

Name	of the Company	State Bank of India-Vs-E	lectrosteel Steels Ltd.	
Ur	nder Section	7 IBC	RP but no decision has to	
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
1.	Consultation	MONDED (EMOUS)	communicates to the ope	2 2/
	ARIF AL	ZUMDAR, ADV	Financial Creditor	A-A4 9/1/18
1.	MS. PRAP	A GANGULY,	ADV.) - IRP	Prag 9/1/18
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ORDER

Ld. Advocate on behalf of the Resolution Professional (RP) as well as Ld. Counsel for the financial creditor and the operational creditors is present. No one is present from the corporate debtor's side.

Ld. Advocate representing the RP has made a request that time may be given for filing the Progress Report within 3 days. Prayer is allowed. Progress Report may be filed within 3 days.

Ld. Counsel appearing on behalf of the operational creditors has submitted that they have filed claims before the RP but no decision has been taken by the RP on their claims.

RP is directed to dispose of all those claims, which have been filed by the operational creditors and order may be communicated to the operational creditors.

List it on 30/01/2018.

Sd

(Jinan K.R.) Member (J) 8d

(V.P.Singh) Member (J)